

Serial No. of Order	Date of Order	Order with Signature
4	15.11.91	<p>Mr. T. Dalai prays for an adjournment to file counter, which should be filed by 16.12.1991 and this matter may come up on 17.12.1991 for fixing a date of hearing.</p> <p>for Vice-Chairman</p>
5	17.12.91	<p>call on 31.1.1992 for fixing a date of hearing.</p> <p>for 15.12.91 Member(A) Vice-Chairman</p>
6	31-1-92	<p>This case is fixed to 12-2-92 for hearing.</p> <p>for Vice-Chairman</p>
7	12.2.92	<p>Mr. Mohanty learned Counsel for the Petitioner wants to take further instructions in the matter from his client. Call on 14.2.92 for hearing. Mr. Ashok Kumar learned standing counsel is present.</p> <p>for Vice-Chairman Member (Adm.)</p>
8	14.2.92	<p>Mr. B. Mohanty, learned counsel for the petitioner submitted that the petitioner does not want to proceed with this case any further. Hence he wants to withdraw the same. Prayer allowed. The case is disposed of as withdrawn.</p> <p>for VICE-CHAIRMAN Member (ADMINISTRATIVE)</p>